

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "ए", चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH
BENCH "A", CHANDIGARH

श्री एन.के.सैनी, उपाध्यक्ष एवं श्री संजय गर्ग, न्यायिक सदस्य
BEFORE: SHRI. N.K.SAINI, VP & SHRI , SANJAY GARG, JM

आयकर अपील सं./ ITA No. 545/CHD/2019

निर्धारण वर्ष / Assessment Year : 2009-10

M/s NCG Enterprises Ltd., 85, Industrial Area-A, Ludhiana.	बनाम	The ITO, Ward 7(5), Ludhiana.
स्थायी लेखा सं./PAN NO: AACCN6754H		

Hearing through Video Conferencing

निर्धारिती की ओर से/Assessee by : Shri Ashwani Kumar CA &
Shri Aditya Kumar, CA

राजस्व की ओर से/ Revenue by : Shri Daya Inder Singh Sidhu,
Addl.CIT

सुनवाई की तारीख/Date of Hearing : 06.08.2020

उदघोषणा की तारीख/Date of Pronouncement : 06.08.2020

आदेश/Order

Per Sanjay Garg, Judicial Member :

The present appeal has been preferred by the assessee against the order dated 22.02.2019 of the Commissioner of Income Tax (Appeals)-3, Ludhiana.

2. At the outset, ld. Counsel for the assessee has submitted that since the assessee has opted for 'Vivad Se Vishwas Scheme' , therefore, he intends to withdraw the present appeal. A separate application dated 31.07.2020 for withdrawal of the

appeal has been submitted by the Id. Counsel for the assessee.

The Id. DR has no objection for the said withdrawal.

In view of the above, the appeal of the assessee is hereby dismissed as 'Withdrawn'

Order pronounced on 06.08.2020.

Sd/-

Sd/-

(एन.के.सैनी)

(N.K. SAINI)

उपाध्यक्ष / VICE PRESIDENT

(संजय गर्ग)

(SANJAY GARG)

न्यायिक सदस्य/ Judicial Member

“Poonam”

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File